

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.524/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th November 2017, 10.30 A.M

Name of the Company		Bank of Baroda -Versus- Pro Minerals Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SAUMIK BATHAM, Adv.
2. SOUVIK MAZUMDAR, Adv.
3. ARIF ALI, Adv.
4. SALONI TAPADIYA, Adv.

Bank of Baroda,
Financial Creditor.

Saunik Mazumdar
28.11.2017.

1. Sr. Adv. Jishnu Saha
2. Adv. Anirban Ray
3. Adv. S.K. Singhi
4. Adv. Ankur Singhi
5. Adv. Riti Basu
6. Adv. Subhadeep Basak

~~Corporate~~ Corporate
Debtor

Riti Basu
For S. K. Singhi
& Co., Adv.
28.11.2017

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor sought leave of the court to file Vakalatnama and Board Resolution.

Prayer is allowed. Vakalatnama along with Board Resolution may be filed by the end of the day. Corporate Debtor may file their reply within 7 days from today with a copy in advance to the opposite party.

List on 07/12/2017 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)